

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal no. 205 of 2013

Dated : 14th October, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

M/s Sathavahana Ispat Ltd. Versus	...Appellant(s)
Karnataka Electricity Regulatory Commission & Anr.	...Respondent(s)

Counsel for the Appellant(s): Mr. Shridhar Prabhu

Counsel for the Respondent(s): Ms. Sumana Naganand

ORDER

We have heard the Learned Counsel for the Appellant. He is directed to file written submissions on or before 07.11.2014 after serving copy on the other side.

It is requested by the Learned Counsel for the parties to give direction that the pendency of this Appeal would not be a bar to the parties from going on with the settlement talks. Accordingly, directed.

Post the matter for hearing on **07.11.2014 at Delhi Bench.**

**(Rakesh Nath)
Technical Member
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**(Justice M. Karpaga Vinayagam)
Chairperson**